## CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH



No. CPC. 350/00129/2014 (O.A. 1068 of 2011) Date of order: 14.1.2016

Present

Hon'ble Ms. Bidisha Banerjee, Judicial Member Hon'ble Ms. Jaya Das Gupta, Administrative Member

**NILU RANI DAS** 

VS.

G. CHAKRABORTY & ORS. (BSNL)

For the Applicant

Mr. N. Roy, Counsel

For the Respondents

Ms. S. Roy, Counsel

## ORDER (Oral)

## Per Ms. Bidisha Banerjee, Judicial Member:

- Ld. Counsel for both sides are present.
- 2. Ld. Counsel for the respondents submits that since GPF has not been issued in favour of the applicant, the matter could not be considered by taking into account the Weightage Point System. Therefore, the order of this Tribunal could not be complied with.
- 3. We are of the considered opinion that since no benefit enured to the applicant under GPF, her case should be considered taking into account the benefit she received as settlement dues in accordance with law.
- 4. As the respondents are desirous of compliance they are directed to comply with the orders as passed in the O.A. by placing the matter before the screening committee for consideration of the case of the applicant as directed in the O.A.
- 5. The CPC is dropped. No costs.

(Jaya Das Gupta) MEMBER(A) (Bidisha Banerjee) MEMBER(J)

SP